GOVERNMENT OF IND IA

NOTIFICATION

New Delhi, the 15th December, 1980.

G.S.R.65.........Whereas the draft of certain rules whichthe Central Government propose to make in exercise of the powers conferred by section 18 of the Coal Mines (Conservation and Development) Act, 1974(28 of 1974) were published as required by sub-section (1) of that section at page 2150 of the Gazette of India,Part-II,Section 3, Sub-section (1) dated the 4thOctober,1980 under the notification of the Government of India in the Ministry of Energy (Department of Coal).

No.G.S.R.1027, dated the 4thOctober, 1980, inviting objections and suggestions from all persons likely to be affected thereby on or before the expiry of a period of forty-five days from the date of publication of the said notification in the official Gazette,

And whereas the said Gazette was made available to the public on the 4th October, 1980;

And whereas the objections and suggestions received on the said draft have been considered by the Government,

Now, therefore,in exercise of the powers conferred by section 10of the said Act,the Central Government hereby makes the following rules,namely:-

- 1. (i)These rules may be called the Coal Mines(Conservation and Development) Amendment Rules, 1980.
- (ii) They shall come into force on the date of their publication in the Official Gazette.
- 2. In sub-rule (2) of rule 10 of the Coal Mines (conservation and Development) Rules 1975 for the existing entry (1), the following entry shall be substituted, namely:--

"The Joint Secretary or any officer equivalent to the rank of Joint Secretary or above in the Department of Coal, ex-officio who shall be the Chairman".

Sd/ (SMT. K. SOOD) DIRECTOR File No · 12012/2/79-CRC *******

To

The Manager (Technical)

Government of India Press

Ring Road, Maya Puri, New Delhi.} Together with Hindi Version.

Copy to:-

- 1. All Members and all Officers/Sections.
- 2. P. S. to Minister (Energy)/Minister (State)

Sd/-(SMT. K. SOOD) DIRECTOR